

**MESSAGE FROM LOK SABHA**

**THE APPROPRIATION (RAILWAYS) NO.2 BILL, 2005**

SECRETARY-GENERAL: Sir, I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No.2 Bill, 2005, as passed by Lok Sabha at its sitting held on the 20<sup>th</sup> April, 2005.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

**REPORTS OF THE DEPARTMENT RELATED PARLIAMENTARY  
STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,  
ENVIRONMENT AND FORESTS**

SHRI P.G. NARAYANAN (Tamil Nadu): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests:

1. Hundred and Thirty-ninth Report on Action Taken by the Ministry of Environment and Forests on the recommendations contained in the Hundred and Thirty-first Report of the Committee on the Demands for Grants (2004-2005) of the Ministry of Environment and Forests;
2. Hundred and Fortieth Report on Demands for Grants (2005-2006) pertaining to the Department of Science and Technology;
3. Hundred and Forty-first Report on Demands for Grants (2005-2006) pertaining to the Department of Biotechnology;
4. Hundred and Forty-second Report on Demands for Grants (2005-2006) pertaining to the Department of Scientific and Industrial Research;
5. Hundred and Forty-third Report on Demands for Grants (2005-2006) pertaining to the Department of Ocean Development;
6. Hundred and Forty-fourth Report on Demands for Grants (2005-2006) pertaining to the Department of Space;